

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6813/2020

(Arising out of impugned final judgment and order dated 23-12-2020 in ABLAPL No. 14533/2020 passed by the High Court of Orissa at Cuttack)

TAPAS RANJAN PANDA

Petitioner(s)

VERSUS

THE STATE OF ODISHA

Respondent(s)

(FOR ADMISSION and I.R. IA No. 39875/2021 - APPROPRIATE
ORDERS/DIRECTIONS IA No. 136248/2020 - EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT IA No. 136247/2020 - PERMISSION TO
FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 15-07-2021 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Satyalipsu Ray, Adv.
Ms. Deepanwita Priyanka, AOR

For Respondent(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. Subir Palit, Adv.
Mr. Mukul Kumar, AOR

Mr. Tushar Mehta, SG
Mr. Shovan Mishra, AOR
Ms. Bipasa Tripathy, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard in part.

List the matter on 16.07.2021.

(MANISH ISSRANI)
COURT MASTER(SH)

(MATHEW ABRAHAM)
COURT MASTER(NSH)